

**FOR THE ATTENTION OF THE CREDITORS OF
M/s SYNERGIES-DOORAY AUTOMOTIVE LIMITED**

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/s. Synergies-Dooray Automotive Limited
2. Date of Incorporation of Corporate Debtor	14.06.1995
3. Authority under which Corporate Debtor is Incorporated / Registered	Ministry of Corporate Affairs (ROC-Hyderabad)
4. Corporate Identity Number / Limited Liability Identification Number Of Corporate Debtor	U60231AP1995PLC020693
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	<u>Address of the Registered Office:</u> 6-3-855/10A, Sampathji Apartments, Saadat Manzil, Ameerpet Hyderabad 500038, Andhra Pradesh <u>Address of the Principal Office /Factory:</u> Plot No. 3 & 4 Visakhapatnam Special Economic Zone (VSEZ), Duvvada, Vishakhapatnam-530049, Andhra Pradesh.
6. Insolvency Commencement Date in Respect of Corporate Debtor	25.01.2017
7. Estimated Date of Closure of Insolvency Resolution Process	23.07.2017
8. Name of the Interim Resolution Professional Address of the Interim Resolution Professional Email Address of the Interim Resolution Professional Registration Number of the Interim Resolution Professional	Mamta Binani Room No. 6, 4th Floor Commerce House 2A Ganesh Chandra Avenue Kolkata 700013 West Bengal ip.mamtabinani@gmail.com IBBI/PA-2/2016-17/001
9. Last Date for Submission of Claims	08.02.2017

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process against **M/S. SYNERGIES-DOORAY AUTOMOTIVE LIMITED** on 25.01.2017.

The creditors of **M/S. SYNERGIES-DOORAY AUTOMOTIVE LIMITED**, are hereby called upon to submit a proof of their claims on or before 08.02.2017 to the Interim Resolution Professional at the address mentioned against item 8.

The claims may be submitted in the specified Forms B, C, D and E in terms of Regulations 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016, by the Operational Creditors except Workmen and Employees; Financial Creditors; Workman or an Employee; Authorised Representative of Workmen and Employees; respectively, as the case may be.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workman(s) and employee(s), may submit the proof of claims by in person, by post or electronic means.

Submission of late or misleading proofs of claim shall attract penalties.